(iv) EVIDENCE

SHRI S.C. SAMANTA: I beg to lay on the Table a copy of the Evidence given before the Committee on Petitions.

12.27 hours.

MATTER UNDER RULE 377

ACTION AGAINST THE SHANKARACHARYA OF PURI

MR. SPEAKER: Shri Sadhu Ram.

श्री वेणीशंकर शर्मा (बांका) : मेरा एक प्वांइट ग्राफ आर्डर है—

MR. SPEAKER: What is the Point of Order?

श्री वेणी शंकर शर्मा : इस संसद की यह परम्परा रही है कि जब कोई मामला किसी कोर्ट के विचाराधीन हो तो उस पर यहां बहस नहीं की जा सकती है। इस सम्बन्ध में मैं एल 173(7) कोट करना चाहता हूं। वह इस प्रकार है :

> It shall not relate to any matter which is under adjudication by a court of law having jurisdiction in any part of India.

अध्यक्ष महोदय, ग्राप जानते हैं कि शंकराचार्यजी के ऊपर पटना में एक मामला चल रहा है। ग्रभी तक उसका निपटारा नहीं हुग्रा है। जब तक उस मामले का निपटारा नहीं हो जाता तब तक क्या हम इस सदन में इसके बारे में कोई चर्चा कर सकेंगे ?

SHRI S.M. BANERJEE (Kanpur): I want to oppose this Point of Order.

MR. SPEAKER: No necessary. We do not know what is happening in Patna. It is only a general policy that we are touching and certainly not what is happening. Shri Sadhu Ram.

श्री साधू राम (फिल्लौर) : माननीय ग्रध्यक्ष महोदय, मेरा बयान जो हाउस में देने की ग्रापने मंजूरी दी है उसके लिए मैं ग्रापको धन्यवाद देता हूं। 29 मार्च 1969 को पटना में हिन्दू विश्व सम्मेलन हुग्रा था जिसमें श्री शंकराचार्य पुरी ने बयान दिया था कि हमारे धर्म शास्त्रों में छुग्राछूत जायज़ है ग्रौर मैं उसको मानता हूँ कि वह सही है। जब राष्ट्रीय गान होने लगा तो वह उठकर चले गये। उन पर सवाल किया गया तो उन्होंने कहा कि मैं इसको राष्ट्रीय गान नहीं मानता। यह छुग्रा-छूत की बात शंकराचार्य पुरी ने कह कर हमारे देश के विधान की ग्रवहेलना की है ग्रौर राष्ट्रीय गान का ग्रपमान किया है जोकि हमारे देश के विधान के खिलाफ है ग्रौर इस तरह से विधान के खिलाफ जाने का जुर्म उन पर लागू होता है। उनके ऐसा बयान देने के बाद बहुत से उनके हिमायतियों ने, करपात्री जी जैसे व्यक्तियों ने तथा वाराणसी के बालचन्द्र दीक्षित, शिव प्रसाद सिंह (मुंगेर जिला) तथा तीन हिन्दू मठों वगैरह ने उनकी हिमायत में पोस्टर निकाल कर देश भर में जो पन्द्रह करोड़ ग्रादिवासी ग्रौर हरिजन रहते हैं, उनकी गैरत को चैलेंज किया है। इससे देश में बड़ा ग्रसन्तोष व्याप्त हो गया है। इसलिए इस ग्रसन्तोष को रोकने के लिए ऐसे लोगों को तुरन्त गिरफ्तार करके उन पर मुकदमे चलाये जाने चाहिएं ग्रौर उनको सख्त से सख्त सज़ा होनी चाहिए। जिन शास्त्रों का हवाला देकर सैक्युलर देश में विभाजन करना चाहते हैं उन शास्त्रों को बैन कर दिया जाना चाहिए ग्रौर जिन मठों पर वह काबिज़ हैं, जहां बैठ कर वे छुग्राछूत का प्रचार करते हैं ग्रौर हमारे देश के विधान को चैलेंज करते हैं, उन मठों के ऊपर गवर्नमेंट को कब्जा कर लेना चाहिए। इन बातों की पुष्टि में मैं यह कहना चाहता हूं कि जब हजारों लोगों की हाज़री में बयान दिया है ग्रौर वह सारे देश के प्रेस में छापा जा चुका है तो उसके लिए मुकदमा चलाने में ग्रन्य किसी बात की जरूरत नहीं रह जाती है। गवर्नमेंट के पास उनकी स्पीच का टेप रिकार्ड भी मौजूद है। इस बयान के ग्रलावा स्पीकर साहब, मैं ग्रापसे प्रार्थना करता हूँ कि मुझे कुछ

[श्री साधू राम]

और समय आप दें ताकि मैं इस सारे बयान की सही तस्वीर आपके और हाउस के सामने पेश कर सकूं।

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): Sir, the Home Minister had informed the House on April 2, 1969 that the Shankaracharya of Puri had, while speaking on March 29, 1969 at the International Convention of World Hindus at Patna, stated that untouchability was not wrong. The Home Minister had also assured the House that the question of prosecuting Shankaracharya under the law would be taken up with the State Government.

2. Government have obtained legal advice regarding the actionability under law of the speech delivered by the Shankaracharya. We are advised that the speech coming as it did from a person of the position of the Shankaracharya and delivered in a conference of Hindus constituted an encouragement to the practice of untouchability, and was accordingly punishable under section 7(1) (c) of the Untouchability (Offences) Act, 1955.

3. The Bihar Government were advised to examine the authentic text of the speech with a view to launching a prosecution, They have reported that the police are instituting a case under the Untouchability (Offences) Act, 1955 and section 153-A. I.P.C., and are taking up investigation immediately.

4. The police have registered and are investigating a case under Untouchability (Offences) Act, 1955 in respect of the statements in the same strain made by the Shankaracharya in Delhi on 8th April.

SHRI RANDHIR SINGH (Rohtak): But he has not been arrested.

SHRI VIDYA CHARAN SHUKLA: After the investigations are over, that will be seen.

SOME HON. MEMBERS *rose*—

MR. SPEAKER: We have already spent four or five hours on this.

SHRI S. KUNDU (Balasore): The prosecution is going on. Government have to come out with a statement why he has not been arrested......**

MR. SPEAKER: No, no. Nothing will be recorded. He should not get up like this and make such observations. It is not at all proper. I am not going to allow any further discussion.

SOME HON. MEMBERS *rose*—

MR. SPEAKER: Order, order...... (*Interruptions*) That has not been the practice all along. I am not allowing anybody to make any observation now.

12.30 hours.

FINANCE BILL, 1969—*contd.*

MR. SPEAKER: We have spent about 5 hours 25 minutes already on the Finance Bill and a balance of 4 hours and 35 minutes remain. The Deputy Prime Minister will have to reply sometime in the evening. I suggest that he may reply at about 6 O'clock in the evening; he will take about 35-40 minutes and then we have half an hour discussion also. We shall take up clause-by-clause consideration tomorrow; four hours are allotted for it and one hour for the third reading.

SHRI RANGA (Srikakulam): Would you be good enough to give a little more time for the clause-by-clause discussion?

MR. SPEAKER: The Business Advisory Committee is making today. If you want to extend the time by half an hour or one hour we can discuss it there. The Committee meets at 3.30 and we can consider these things there.

Shri Achal Singh may continue his speech.

** Not recorded.